THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI S. D. PATIL); (a) to (c) Under the extent instructions which were recently liberalised competent authority in a Ministry/Department inay forward all the applicatioKi submitted by a government servant in response to advertisements by the U.P.S.C. for posts filled either by holding competitive examinations oi othcarwise. Normally, the applications are not withheld but it is open to the competent authority concerned to withhold forwarding of such applications where it is considered to b\*' justified in the public interest.

# Release of advertisements at reduced lates to Small Newspapers

- 729. SHRI AMARPROSAD CHAK RABORTY: Will the Minister of IN FORMATION AND BROADCASTING be pleased to state;
- (a) whether Government have re-ceivsd any representation from the small newspapers to the efEect that Government advertisements be given to them on reduced rates rather than at the rates prescribed by the Directorate of Advertising and Visual Publicity on the basis of their circulation, number of pages and the size of papers,
- (b) whether Government have taken any decision in the matter; and
- (c) if not, by when a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI JAGBIR SINGH): (a) No, Sir.

(b) and (c) Do not arise.

## SoJar power station in Bihar

730. SHRI JAGDISH PRASAD MATHUR: SHRI HARISHANKER -BHABHADA:

Will the Minister of ENERGY be pleased to state;

- (a) whether there ia any proposal under Government's consideration to es^atlish an experimental solar power station at Duar in Bihar; and
  - (b) if so, what are the details thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN); (a) and (b) At the request of Oil india Ltd., Bharat Heavy Electricals Ltd, is examining the possibility of setting up an experimental solar power station at the Dumar Oil Pumping Station in Bihar. The proposal is at the feasibility study stage.

#### Withdrawal of pension to freedom Fighters

- 731. PROF. SOURENDRA BHATTA-CHARJEE; Will the Minister of HOME AFFAIRS be pleased to state;
- (a) what is the number of freedom fighters State-wise, whose pension has been stopped because of their annual income from other sources reaching Rs. 5,000 limit;
- (b) whether Government are con templating any changes in the income. limit in vievsr of the rise in Income tax exemption limit and also in the cost of living index since the income limit was fixed; and
- (c) if not what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The information is given in the attached statement.

- (b) No, Sir.
- (c) The scheme provides for financial assistance to the freedom fighters and their families in indigent circumstances who have not got sufficient financial resources of their own for their maintenance. The annual income ceiling of Rs. 4,999/. was fixed fox the purpose after taking into account all the relevant factors.

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### Statement

State-wise number of Freedom fighters in whose cases pension has been stopped as on 30-4-78 on account of annual income exceeding Rs. 4999.

Name of State/U.	T. Adı	nn.	*	No. o cases which pensio has be stopp	in ns en
1. Andhra Prades	:h		•		8
2. Assam .	•	•	-		I
3. Bihar .	•	÷	:•	-	19
4. Chandigarh	•				2
5. Delhi .	•	• •	* <sub>14</sub> .	• .	17
6. Gujarat		•	•		21
7. Нагуапа .	•	•	•		3
8. Himachal Prac	iesh				7
9. Jammu and Ka	ashmir		*		4
10. Karnataka	,		: المداد	• .	36
11. Kerala .					6
12. Maharashtra					33
13. Madhya Prade	sh				48
14. Orissa .		·			_
-	•	•	•		4
15. Punjab .	•	•	•		17
16. Pondicherry	• •	•			2
17. Rajasthan		- <b>•</b>			2
18. Tamil Nadu		. 3	់ក្នុក	<b>.</b> ⊑	13
19. Uttar Pradesh			4	٠	62
20. West Bengal					76
21. Manipur				; :	4
22. Goa			• .		5
			100		-
23. Tripura			"		5

#### Sale of cement in Delhi

732. DR. V. P. DUTT: SHRIMATI SAROJ KHARARDE:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that 30 per cent of the total availability of cement in the capital is allowed to be sold on the production of ration card;
- (b) what is the manner in which , the remaining 70 per cent cement ia sold;
- (c) whether Government are aware that the cement procured on ration card is used in the construction of unauthorised houses;
- (d) whether Government propose to stop sale of cement on ration cards and instead allow its sale only on the approved building maps and on the production of house-tax receipts; and
- (e) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) Yes^ Sir.

- (b) The remaining 70 per cent of cement is sold against approved build ing plans and special permits issued by the Department of Food and Sup plies of the Delhi Administration.
  - (c) No, Sir.
- (d) No such proposals are under consideration of the Delhi Administration.
  - Does not arise. (e)